

(Interruptions)

PROF. MADHU DANDAVATE : We wanted to defend the prestige of our Parliament''(Interruptions) After 100 years, your ruling will be quoted Sir.

MR. SPEAKER : I agree. That is what I have upheld.

SHRI V. P. SINGH : (Interruptions)

PROF. K. K. TEWARY (Buxar) : I have given three privilege motions. You have not made even a reference to it Sir. (Interruptions)

MR. SPEAKER : It takes time. Everything takes time. Do not hurry it up. It does not matter.

PROF. K. K. TEWARY : The House is to be adjourned Sir.

MR. SPEAKER : The House will be adjourned. But we are still here. We will take it up. Do not worry.

PROF. MADHU DANDAVATE: You can club his motion with mine Sir.

MR. SPEAKER : Papers to be laid.

12.33 hrs.

PAPERS LAID ON THE TABLE

[English]

Copy of Conclusions and Recommendations of the Committee on Change in Financial Year

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to lay on the table a copy of the Conclusions and Recommendations (Hindi and English versions) of the Committee on change in Financial Year in its Report submitted to Government on the 27th April, 1985.

[Placed in Library, See. No. LT—961/175]

Review on the Working of and Annual Report of Bihar Fruit and Vegetable Development Corporation Ltd. for 1981-82 and Statement for delay

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Rao Birendra Singh, I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1981-82.

(ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT—962/75]

Annual A/CS and Review on the Working of Delhi Transport Corporation, New Delhi 1983-84 and Statement for delay, Annual Report and Review on the Working of Calcutta Dock Labour Board for 1983-84

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : I beg to lay on the Table—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1983-84 and the Audit Report thereon, under sub-section (4) of

section 33 of the Road Transport Corporation Act, 1950.

- (ii) A copy of the Review (Hindi and English versions by the Government on the Annual Accounts and the Audit Report of the Delhi Transport Corporation, New Delhi, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons, for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT—903/85]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board for year 1983-84.

Placed in Library. See No. LT—904/75]

Review on the Working of and Annual Reports of Cycle Corporation of India Ltd. Calcutta for 1983-84 and Bharat Brakes and Values Ltd. Calcutta for 1982-83 and two Statements for delay in laying these papers etc.)

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) :
I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Cycle Corpor-

ation of India Limited, Calcutta, for the year 1983-84.

- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See LT—No. 965/85]

- (b) (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1982-83.

- (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) (1) above.

[Placed in Library. See LT—No. 966/85]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1983-84, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of

Khadi and Village Industries Commission for the year 1983-84.

- (4) A statement (Hindi and English versions) showing reasons for delay in the laying the papers mentioned at (3) above.

[Placed in Library. See LT—No. 967/85]

Review on the Working of and Annual Report of West Bengal Forests Development Corporation Ltd. for 1977-78 and 1978-79 and Statement for delay in laying the papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shri Vir Sen, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956—
- (i) Review by the Government on the working of the West Bengal Forest Development Corporation Limited for the years 1977-78 and 1978-79.
- (ii) A annual Report of the West Bengal Forest Development Corporation Limited for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) A annual Report of the West Bengal Forest Development Corporation Limited for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—968/85]

Indian Veterinary Council Rules, 1985 Statement for not laying in time the Annual Report and Audited Account of Oil Palm India Ltd. for 1983-84, Annual Report and on the Working of Krishak Bharti Cooperative Ltd. New Delhi for 1983-84 and Statement for delay in laying the papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table :—

- (1) A copy of the Indian Veterinary Council Rules, 1985 (Hindi and English versions) published in Notification No. G. S. R. 458 in Gazette of India dated the 4th May, 1985, under sub-section (2) of section 64 of the Indian veterinary Council Act, 1984.

[Placed in Library. See No. LT—969/85]

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Oil Palm India Limited for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT—970/85]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati

Cooperative Limited, New Delhi, for the year 1983-84.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—971/85]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fisherman's Cooperatives Limited, New Delhi, for the year 1983-84. along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1983-84.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT—972/85]

Reviews on the Working of and Annual Reports of Cotton Corporation of India for 1983-84, Handicrafts and Handlooms Export Corpn. of India Ltd., New Delhi for 1983-84 Central Cottage Industries Corpn. of India Ltd., New Delhi for 1983-84 etc.

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHADRASEKHAR SINGH) : I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Govern-

of the Cotton Corporation of India Limited, Bombay, for the year 1983-84.

- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—973/85]

- (b) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1983-84.

- (iii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—674/85]

- (c) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1981-82.

- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for year 1981-82 along with Audited Accounts and

Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—975/85]

(d) (i) A statement regarding Review by the Government on the working of the Jute Corporation of India Limited, Calcutta for the year 1983-84.

(ii) Annual Report of the Jute Corporation of India Limited Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) to (e) of item (1) above.

[Placed in Library. See No. LT—976/85]

(3) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association Ahmedabad, for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT—977/85]

(ii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association Coimbatore, for the year 1983-84 along with Audited Accounts.

[Placed in Library See. No. LT—978/85]

(iii) A copy of the Annual Report (Hindi and

English versions) of the Northern India Textile Research Association Ghaziabad, for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT—979/85]

(iv) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association Bombay, for the year 1983-84 along with Audited Accounts.

(b) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad South India Textile Research Association, Coimbatore, Northern India Textile Research Association, Ghaziabad, and Bombay Textile Research Association Bombay, for the year 1983-84.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT—980/85]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Calcutta, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Jute Industries Research Association, Calcutta, for the year 1983-84.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Libray. See No. LT-981/85]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Coopera-

tive Society Limited, Bombay, for the year 1983-84.

[Placed in Library. See No LT—982/85]

Statement Showing the Action by the Government on Various Assurances Promises and Undertakings Given by Ministry During Various Sessions of Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on the various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha :

- (1) Statement No. XXVI—Fifth Session, 1981
[Placed in Library. See No LT—983/85]
- (2) Statement No. XI—Twelfth Session, 1983.
[Placed in Library. See No LT—984/85]
- (3) Statement No IX—Thirteenth Session,
[Placed in Library. See No LT—985/85]
- (4) Statement No. VIII—Fourteenth Session, 1984.
[Placed in Library. See No LT—986/85]
- (5) Statement No. IV—Fifteenth Session, 1984.
[Placed in Library. See No LT—987/85]
- (6) Statement No. II—First Session, 1985.
[Placed in Library. See No LT—988/85]
- (7) Statenment No. I—Second Session, 1985.
[Placed in Library. See No LT—989/75]

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Notifications Under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 Customs Act, 1962 Central Excise and Salt Act, 1944 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :

- (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amend-

ment) Scheme, 1985 published in Notification No. S.O. 368 (E) in Gazette of India dated the 27th April, 1985.

- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1985 published in Notification No. S O. 369 (E) in Gazette of India dated the 27th April, 1985.

[Placed in Library. See No LT—990/85]

- (2) A copy of Notification No. G.S. R. 405 (E) (Hindi and English versions) published in Gazette

of India dated the 7th May, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of Australian Dollars into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.

[Placed in Library. See No LT—991/85]

- (3) A copy of the Central Excise (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 414 (E) in Gazette of India dated the 8th May, 1985, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No LT—992/85]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 407 (E) and to 413 (E) 415 (E) published in Gazette of India dated the 8th May, 1985 together with an explanatory memorandum regarding concessions of excise duties announced by the Finance Minister at the consideration stage of the Finance Bill, 1985 in the Lok Sabha on the 8th May, 1985.

- (ii) G.S.R. 416 (E) and 417 (E) published in Gazette of India dated 9th May, 1985 together with an explanatory memorandum regarding exemption to electronic valves and tubes, transistors and semi-conductor diodes and other semi-conductor devices from the whole of the duty of excise leviable thereon.

[Placed in Library. See No LT—993/85]

- (5) A copy of the *Review (Hindi and English versions) by the

Government on the working of the National Bank for Agriculture and Rural Development of the year 1983-84.

[Placed in Library. See No LT—994/85]

Review on the Working of and Annual Report of Cardamom Trading Corporation Ltd. Bangalore for 1983-84 and Statement for delay in laying these Papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri P.A. Sangma, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Cardamom Trading Corporation Limited, Bangalore, for the year 1983-84.

- (ii) Annual Report of the Cardamom Trading Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT—995/85]

Statement Correcting Reply to USQ No. 6613 dt 15-5-85 Re: exploration of Minerals in Indian ocean

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS, OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SIVRAJ V. PATIL) : I beg to lay on

the Table a statement (Hindi and English versions) correcting the reply given on 15 May, 1985 to Unstarred Question No. 6613 by Shri Mohan Lal Patel regarding exploration of minerals in Indian Ocean.

[Placed in Library See No LT—996/85]

Audited Accounts of Central Council for Research in Yoga and Naturopathy for 1983-84 Statement for delaying in laying the Annual Reports and Audited Accounts of National Institute of Ayurveda Jaipur for 1983-84 and Central Council for Research in Ayurved and Siddha' New Delhi for 1983-84

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): On behalf of Shri Yogendra Makwana, I beg to lay on the Table—

- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy for the year 1983-84.

[Placed in Libray. See No LT—997/85]

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No LT—998/85]

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No LT9—99/85]

12.34 hrs.

FINANCIAL COMMITTEES—A REVIEW

[*English*]

SECRETARY GENERAL : Sir I lay on the Table, a copy (Hindi and English versions) of the Financial Committees 1984—A Review.

[Placed in Library. See No LT—1000/85]

ASSENT TO BILL

[*English*]

SECRETARY GENERAL : Sir I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Fifty-first Amendment) Bill, 1984 passed by the Houses of Parliament and assented to since a report was last made to the House on the 26th April 1985.

12.34 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

PROF. MADHU DANDAVATE (Rajapur) : On this agenda paper, you have not mentioned about the Anti-Terrorism Bill at all. Is it likely to be taken up ?

MR. SPEAKER : Yes Sir. A supplementary list of business will be circulated.

MATTERS UNDER RULE 377

[*Translation*]

Need for Speedy Completion of Sone Canal System in Bihar

SHRI TAPESHWAR SINGH